

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1100
ANSWERED ON MONDAY, THE 16TH DECEMBER, 2013**

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

1100. SHRI ISHWARLAL SHANKARLAL JAIN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) by when Government proposes to operationalise the National Company Law Tribunal (NCLT) in the country;
- (b) whether there is a proposal for setting up of a bench of NCLT in different States; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE) (SHRI SACHIN PILOT)
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c): It has been decided to constitute the National Company Law Tribunal (NCLT) in a phased manner. The process for appointment of 30 Members of the NCLT has been set in motion. The location of Benches will depend on the assessed work load at various locations.
